सरकार के भीतर या बाहर किसी भी विभाग के साथ सभी पत्राचार मुख्य सचिव या संबंधित विभाग के सचिव द्वारा या उसके प्राधिकार के तहत किया जाएगा।

- 10. उपराज्यपाल द्वारा केंद्र सरकार की कुछ शक्तियों का प्रयोग इन नियमों में अन्यथा उपबंधित के सिवाय, उपराज्यपाल, अधिकारियों और कर्मचारियों की सेवा की शर्तों के संबंध में, ऐसी शक्तियों का प्रयोग और ऐसे कृत्यों का पालन करना जारी रखेंगे जो उन्हें इन नियमों के उपबंधों और केन्द्रीय सरकार द्वारा जारी आदेशों के अधीन सौंपे गए हैं।
- 11. अविशष्ट विषय- उपराज्यपाल, केन्द्रीय सरकार के अनुमोदन के पश्चात्, अधिकारियों या अन्य कर्मचारियों की सेवा की शर्तों से संबंधित किसी मामले को विनियमित करने के लिए आदेश जारी कर सकेंगे, जिसके लिए इन नियमों में कोई प्रावधान नहीं है; और जब तक ऐसे आदेश जारी नहीं किए जाते, तब तक ऐसे मामलों को केन्द्रीय सिविल सेवा के अधिकारियों और अन्य कर्मचारियों पर लागू नियमों, विनियमों और आदेशों द्वारा विनियमित किया जाएगा।
- 12. व्यावृत्ति- केन्द्रीय सरकार या उपराज्यपाल या नियुक्ति प्राधिकारी द्वारा जारी या आरंभ किए गए सभी भर्ती नियम, कोई अन्य नियम और कोई विनियम, आदेश, कार्यालय आदेश, परिपत्र, कार्यालय ज्ञापन, दिशानिर्देश और सेवा विषयों से संबंधित ऐसे अन्य मामले और उनके अधीन कोई कार्यवाही, जो राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (संशोधन) अधिनियम, 2023 (2023 का 19) के प्रारंभ होने से पहले जारी किए गए हैं या आरंभ किए गए हैं, तब तक लागू रहेंगे जब तक कि केन्द्रीय सरकार या उपराज्यपाल या नियुक्ति प्राधिकारी द्वारा, जैसा भी मामला हो, धारा 45 ज के उपबंधों के अधीन रहते हुए संशोधित नहीं किए जाते।

[फा. सं. 14012/06/2023-दिल्ली-I]

प्रवीण कुमार राय, संयुक्त सचिव

## MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 7th July, 2025

- **G.S.R. 453(E).**—In exercise of the powers conferred by section 45C and sub-section (1) of section 45K of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), the Central Government hereby makes the following rules relating to the affairs of the Government of the National Capital Territory of Delhi, namely:
- **l. Short title, commencement and application.-** (1) These rules may be called the Government of National Capital Territory of Delhi (Conditions of Service of Officers and Other Employees) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- (3) These rules shall apply to all officers and other employees defined in clauses (i), (j) and (k) of section 45A of the Act.
- **2. Definitions.-** (l)ln these rules, unless the context otherwise requires, -
- (a) "Act" means the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992);
- (b) "section" means a section of the Act;
- (c) "service matters" means all matters relating to the conditions of service, including, -
  - (i) remuneration, including salary and allowances, provident funds, pensions, gratuity and other retirement benefits;
  - (ii) powers, duties and functions of officers and other employees appointed or posted;
  - (iii) qualifications of candidates for appointment to the posts and the manner of selection for the appointments;
  - (iv) tenure, including confirmation, seniority, promotion, reversion, premature retirement and superannuation;
  - (v) leave of any kind;
  - (vi) disciplinary matters and sanctions for prosecution, including issuance of show cause notices and suspension;

- (vii) transfers and postings;
- (viii) other conditions of service of officers and other employees or persons appointed or posted; and
- (ix) any other matter which is incidental to or necessary for the purpose of regulating the appointment and conditions of service of persons appointed to services and posts;
- (d) "service rules" means any of the rules referred to in rule 3.
- (2) Words and expressions used herein and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.
- **3. Application of rules.** The rules, including orders issued thereunder, by the Central Government or the Lieutenant Governor of Delhi, shall apply in case of, -
- (i) the officers of All India Services, except Indian Police Service, who are serving in the affairs of the Government of National Capital Territory of Delhi and shall be, subject to the provisions of section 45H, governed by the rules made under the All-India Services Act, 1951 (61 of 1951), and any other rule, regulation, order, office order, circular, office memorandum, guideline, and such other matter made applicable to them by the Central Government or the Lieutenant Governor;
- (ii) the officers of DANICS who are serving in the affairs of the Government of National Capital Territory of Delhi, and shall be, subject to the provisions of section 45H, governed by the National Capital Territory of Delhi, Andaman and Nicobar Islands, Lakshadweep, Daman and Diu and Dadra and Nagar Haveli (Civil Service) Rules, 2003, and any other rule, regulation, order, office order, circular, office memorandum, guideline, and such other matter made applicable to them by the Central Government or Lieutenant Governor;

**Explanation**-The words "State" or "State Government" or "State Government concerned" or "Constituent States", wherever referred to in any rule, regulation, order, office order, circular, office memorandum, guideline, and such other matter shall mean the Ministry of Home Affairs in accordance with the Government of India (Allocation of Business) Rules, 1961;

- (iii) all other officers and employees shall be governed by following, namely: -
  - (a) the Fundamental Rules and Supplementary Rules including Travelling Allowance Rules;
  - (b) the Central Civil Services (Leave) Rules, 1972;
  - (c) the Central Civil Services (Pension) Rules, 2021;
  - (d) the Central Civil Services (Commutation of Pension) Rules, 1981;
  - (e) the Payment of Arrears of Pension (Nomination) Rules, 1983;
  - (f) the General Provident Fund (Central Rules), 1960;
  - (g) the Central Civil Service (Conduct) Rules, 1964;
  - (h) the Central Civil Services (Classification, Control and Appeal) Rules, 1965;
  - (i) the Central Civil Services (Leave Travel Concessions) Rules, 1988;
  - (j) the Central Civil Services (Revised Pay) Rules, 2016;
  - (k) the Central Civil Services (Temporary Service) Rules, 1955; and
  - (l) any other rules, regulations, orders, office orders, circulars, office memorandums, guidelines, and such other matters issued by the Central Government for the Central Civil Services, which is not mentioned herein above:

Provided that subject to the provisions of this rule, the rules or regulations, orders, office orders, circulars, office memorandums, guidelines, and such other matters issued by the Lieutenant Governor for officers and other employees shall continue to be in force, until and unless amended in accordance with the provisions contained in the Act:

Provided further that the service conditions of non-officials and other persons employed on statutory posts in terms of clause (b) of section 45D, may be determined by the Lieutenant Governor on the recommendation of the Authority:

Provided also that the service conditions of non-officials and other persons employed on statutory posts in accordance with the provisions of clause (a) of section 45D of the Act and non-statutory posts shall be as determined by the Central Government.

- **4. Disposal of service matters by the Government.** All the service matters, other than those falling under the purview of the Authority under section 45H of the Act, shall continue to be disposed of by the President or any other authority as specified in the concerned service rules made or orders issued by the Central Government or the Lieutenant Governor, mutatis mutandis.
- 5. Creation of posts in connection with affairs of Government of National Capital Territory of Delhi. (1) Subject to the prior approval of the Central Government, the Lieutenant Governor may, in connections with the affairs of the Government of National Capital Territory of Delhi, exercise the powers for–
- (i) creation of all posts in Group A, Group B and Group C;
- (ii) creation of any new services;
- (iii) creation of all Board level posts or equivalent, or otherwise;
- (iv) creation of all posts proposed to be operated by the appointment of a retired Government servant; and
- (v) creation of all posts operated by appointment of non-officials; and
- (vi) engagement of non-officials as public authorities or otherwise:

Provided that such prior approval shall not be required in case of powers already delegated to the Lieutenant Governor by the Central Government for creation of posts or services, or engagement of non-officials, as the case may be: and

Provided further that exercise of such power shall be subject to general and specific instructions issued by the Central Government from time to time.

- **6. Meetings of the National Capital Civil Service Authority. -** (1) Notwithstanding anything contained in any other rule, regulation, order, office order, circular, office memorandum, guideline, and such other matter, the Official Head of Department concerned shall submit the proposal directly to the Member-Secretary of the Authority through electronic mode, that is, e-office.
- (2) The Member-Secretary upon receipt of proposal referred to in sub-rule (1) shall circulate, except such proposal which does not fall within the purview of the Authority and which are to be returned, within two working days, such proposal to all members of the said Authority through electronic mode, that is, e-office.
- (3) The National Capital Civil Service Authority shall meet as soon as possible and, in any case, not later than fifteen days from the date of receiving an agenda of any Department concerned by the Member-Secretary, and the said meeting of the Authority may take place physically or virtually or through circulation:

Provided that in case of non-convening of the meeting of the Authority within the period, the said meeting, subject to requirement of the quorum, shall be held on next working day after expiry of that period.

- (4) The Member-Secretary to the Authority shall submit recommendations of the Authority for consideration of the Lieutenant Governor through electronic mode, that is, e-office, within a period of five working days of the meeting of the Authority.
- (5) The Lieutenant Governor shall pass an order on the recommendation referred to in sub-rule (4) and before passing any order on such recommendation, he may call for any information from the Secretary of the concerned Department which shall be provided within a period of three working days of receipt of such requisition
- (6) In case the Lieutenant Governor does not agree with the recommendation made by the Authority, whether based upon the information called for or otherwise, he may, for reasons to be recorded in writing, return the recommendation to the said Authority for reconsideration.
- (7) On receipt of recommendation referred to in sub-rule (6), the Authority shall reconsider the said recommendation as a fresh agenda in its immediate next meeting, and shall make recommendations in accordance with the provisions of this rule.
- (8) In case, the disagreement referred to in sub-rule (5) is not resolved after consideration of fresh recommendation of the Authority, the Lieutenant Governor shall pass an order which shall be final.
- **7. Transfers and postings of officers and other employees.-** (1)Notwithstanding anything contained in any other law for the time being in force, any transfer and posting of an officer of Indian Administrative Service shall be done in accordance with provisions of section 45H read with the provisions of these rules.
- (2) Notwithstanding anything contained in any other law for the time being in force, any transfer and posting of a DANICS officer or a Group 'A' officer other than officer of the Indian Administrative Service shall be done in accordance with provisions of section 45H read with the provisions of these rules.

(3)(i) The initial posting, after the recruitment, and the transfer from one Department to other Department of the Government of National Capital Territory of Delhi of any Group 'B' official (other than DANICS) and Group 'C' official shall be done by the appointing authority:

Provided that the Lieutenant Governor may, if he deems fit, issue order specifying the procedure to be followed by such appointing authority in this regard;

- (ii) the Official Head of Department shall be responsible for the posting of a Group 'B' official or a Group 'C' official within the Department under his administrative control and once such official has been posted and placed at the disposal of such Department thereafter, he shall be governed in accordance with the provisions of clause (i).
- (4) The Official Head of Department shall be responsible to allocate duties and functions to the officers and other employees working under his administrative control.
- (5) In case, the Official Head of Department concerned, in exigencies, for reasons to be recorded in writing, after obtaining the approval of the Lieutenant Governor in case of officer of All India Services, Group 'A' officer or officer of DANICS, or the Chief Secretary in case of other employees, relieves such officer or employee from place of posting, then such officer or employee shall be placed under-posting, for further posting as per the provisions of these rules.
- **8. Disciplinary proceedings and grant of prosecution sanction, etc.-**(1) The initiation of disciplinary proceedings, prior approval to conduct any enquiry or inquiry or investigation by a police officer into any offence under any law and grant of sanction for prosecution against a Group 'A' officer, including the officer of All India Services, or a DANICS officer, shall be done in accordance with the provisions of section 45H read with the provisions of these rules.
- (2) The initiation of disciplinary proceedings, prior approval to conduct any enquiry or inquiry or investigation by a police officer into any offence under any law and grant of sanction for prosecution against any Group 'B' official (other than DANICS officers) or Group 'C' official shall be done on the basis of the recommendation made by the Director of the Directorate of Vigilance or the Vigilance Officer of the concerned Department, as the case may be, directly to the appointing authority of such official:

Provided that if the unresolved difference of opinion is not resolved between the Director of the Directorate of Vigilance or the Vigilance Officer of the concerned Department, as the case may be, and the appointing authority concerned about the course of action to be taken, the matter shall be reported by the appointing authority to the next higher authority for appropriate direction.

- (3) The Chief Vigilance Officer-cum-Chief Secretary shall exercise general superintendence and control over Directorate of Vigilance and Anti-Corruption Branch.
- **9.** Communication with Union Public Service Commission and other Departments with respect to service matters.- (1) The Lieutenant Governor shall consult the Union Public Service Commission on all matters on which the Commission is required to be consulted under clause (3) of article 320 of the Constitution and in every such case he shall not make any order otherwise than in accordance with the advice of the Union Public Service Commission unless authorised to do so by the Central Government.
- (2) Notwithstanding anything contained in any other rule, regulations, order, office order, circular, office memorandum, guideline, and such other matter and subject to provisions of sub-rule (1), all correspondence with Union Public Service Commission or the Central Government or any Department within or outside the Government of National Capital Territory of Delhi regarding the service matters in connection with the

administration of National Capital Territory shall be conducted by or under the authority of the Chief Secretary or the Secretary of the Department concerned.

- 10. Certain powers of Central Government to be exercised by the Lieutenant Governor.- Save as otherwise provided in these rules, the Lieutenant Governor shall, with respect to the conditions of service of officers and employees, continue to exercise such powers and perform such functions as entrusted to him, under the provisions of these rules and orders issued by the Central Government.
- 11. Residuary matters.- The Lieutenant Governor may, after approval of the Central Government, issue orders to regulate any matters relating to conditions of service of officers or other employees, for which there is no provision in these rules; and until such orders are issued, such matters shall be regulated by the rules, regulations and orders as applicable to the officers and other employees of the Central Civil Services.
- 12. Savings.- All recruitment rules, any other rules and any regulations, orders, office orders, circulars, office memorandums, guidelines, and such other matters relating to service matters and any proceedings thereunder, issued or initiated by the Central Government or the Lieutenant Governor or the appointing authority, which have been issued or initiated prior to the commencement of the Government of National Capital Territory of Delhi (Amendment) Act, 2023 (19 of 2023), shall continue to be in force, unless amended by the Central Government or the Lieutenant Governor or the appointing authority, as the case may be, subject to the provisions of section 45H.

[F. No. 14012/06/2023-Delhi-I]

PRAVEEN KUMAR Rai, Jt. Secy.